

[Shri Lal Bahadur Shastri]

was 436,424,429. There was 224,957,948 males and 211,466,481 females. The increase in the last ten years for the territory and population so far compiled has been 21.49 per cent, 21.97 for males and 21.20 for females. The States of Andhra Pradesh, Bihar, Jammu and Kashmir, Madras, Mysore, Orissa and Uttar Pradesh have registered an increase below the average of 21.49 while Assam, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan and West Bengal have registered increases above the average, Assam showing the highest decennial increase of 34.30 and West Bengal the next highest of 32.94.

For census purposes the rest of literacy is satisfied if a person can with understanding both read and write. In 1951 16.6 per cent. of the population were literate, 24.9 per cent. males among males and 7.9 per cent. females among females. In 18961. 23.7 per cent. of the population are literate, 33.9 per cent. males among males and 12.8 per cent. females among females. Thus, it has increased at an average of 0.7 per cent. per year for the general population, 0.9 for males and 0.5 for females. Not excluding Madhya Pradesh and Rajasthan among the States which show an appreciable rise, none has even doubled its 1951 rates except perhaps Himachal Pradesh.

Sir, I would also like to mention that there is another publication, *Provisional Population Totals*. This publication has been kept in the Library. But we propose, as soon as enough copies are printed, to supply to every Member of this House a copy.

Shri T. B. Vittal Rao: As early as possible.

Shri A. C. Guha: That short statement may also be supplied to us.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MOTOR VEHICLES ACT.

The Deputy Minister of Civil Aviation (Shri Mohiuddin): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of Notification No. F.12/48/60-Transport published in the Delhi Gazette dated the 19th January, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See LT-2775/61].

NOTIFICATIONS UNDER INDIAN ELECTRICITY ACT

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Indian Electricity Rules, 1956, under sub-section (3) of Section 38 of the Indian Electricity Act, 1910:—

- (i) G.S.R. No. 1494, dated the 7th December, 1960.
- (ii) G.S.R. No. 255 dated the 10th February, 1961. [Placed in Library. See LT-2776/61].

12.47 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following six Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 20th March, 1961:

- (1) The Orissa Appropriation Bill, 1961.
- (2) The U.P. Sugarcane Cess (Validation) Bill, 1961.
- (3) The Appropriation (Railways) Bill, 1961.
- (4) The Appropriation (Railways) No. 2 Bills, 1961.
- (5) The Railway Passenger Fares (Repeal) Bill, 1961.
- (6) The Appropriation (Vote on Account) Bill, 1961.